

**GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW JUSTICE AND PARLIAMENTARY  
AFFAIRS CIVIL SECRETARIAT**

—  
Notification,  
Jammu, the 4<sup>th</sup> February, 2011.

SRO 52- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoints Shri Sunil Sethi, Senior Advocate as Special Public Prosecutor in the case titled State V/S Gagandeep Singh and others involving offences punishable under sections 364, 386, 302, 34 RPC, 4/25 Arms Act as per FIR No. 121/2010 Police Station Gandhi Nagar, Jammu which is sub-judice in the Court of Principal District and Sessions Judge, Jammu.

By Order of the Government of Jammu and Kashmir

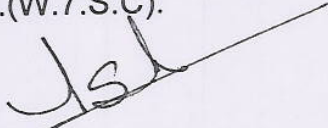
Sd/-  
(G. H. Tantray) IAS  
Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs.

No: LD (Acq) 2010/452-Jammu.

Dated: 04 -02- 2011.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Registrar General, J&K, High Court, Jammu.
3. Principal District and Sessions Judge, Jammu.
4. Additional Divisional Commissioner, Jammu. This is with reference to his letter No. 301/Misc-J/2011 dated 03-01-2011.
5. Senior Superintendent of Police, Jammu.
6. Shri Sunil Sethi, Senior Advocate, High Court at Jammu. An amount of Rs.1000/- (Rupees One thousand only) shall be paid as token amount.
7. Public Prosecutor, Jammu with the request to assist Special Public Prosecutor in the instant case.
8. General Manager, Government Press, Jammu for publication in the Government Gazette.
9. SRO Section, Law Department.(W.7.S.C).

  
(Sajad Amin Shah)  
Assistant Legal Remembrancer,  
Department of Law, Justice and Parliamentary Affairs.

